Submerged area of rajghat dam project

†634. SHRI SANJAY SINGH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the number of farmers of district Lalitpur, Uttar Pradesh whose land and other properties like wells, sheds, houses have been submerged under Rajghat Dam Project constructed by Betwa River Board and if so, the details of compensation to be paid to the farmers;

(b) whether the properties submerged in dam water will be given compensation, if so, since when and the details thereof; and

(c) the reasons for not giving this balance compensation to affected farmers and the plans of Betwa River Board for them?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) to (c) Under Rajghat Dam Project constructed by Betwa River Board (BRB), land of farmers of 39 villages of Ashok Nagar district in Madhya Pradesh and 49 villages of Lalitpur district of Uttar Pradesh have been affected. Full Reservoir Level (FRL) of Rajghat Dam Project is 371.00 meter. Payments of compensation of undisputed affected land up to Full Reservoir Level (FRL) have been made from 1978 to 2000. However, compensation for 127.76 Acre (51.703 ha.) of land of 61 farmers in 12 villages of District Lalitpur (U.P.) amounting to Rs.55.78 Lacs is yet to be paid. Payment of compensation is pending due to pending court cases and nominees disputes.

Balance compensation for the affected farmers will be paid on disposal of pending court cases and resolution of nominee disputes.

Funds collected under CGF

635. PROF. M. V. RAJEEV GOWDA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the quantum of funds received under the Clean Ganga Fund (CGF) till January, 2018;

(b) the quantum of funds received under the CGF from corporates as part of their Corporate Social Responsibility (CSR) expenditure;

[†] Original notice of the question was received in Hindi.

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(c) the quantum of funds released under the fund till January, 2018, as a proportion of the total collection; and

(d) the purpose for which the released funds are being utilised?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): (a) The quantum of funds received under the Clean Ganga Fund (CGF) till January 2018 is ₹ 221,75,85,732/-.

(b) The quantum of funds received under the CGF from corporates as part of their Corporate Social Responsibility (CSR) expenditure are tabulated below:-

Clean Ganga Fund Details of Donation on CSR as on 31.01.2018

Sl.No.	Description	Amount in ₹
1	PSU/CPSU/Govt. Dept.	1,77,29,89,688.00
2	Private companies	20,06,97,093.59
	Total*	1,97,36,86,781.59

* upto 30 June. 2018.

(c) and (d) No fund has been released under the CGF till January, 2018. However, projects worth \gtrless 205.14 crore have been approved for funding under CGF in May, 2018 and States have been provided with \gtrless 33.13 crore for expenditure on these projects.

Physical education and sports university in the country

636. SHRI K. C. RAMAMURTHY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that there is no exclusive physical education and sports university at the Central level in the country;

(b) if so, whether there are any plans to set up such university under an Act of Parliament and the similar universities can be set up in States by giving assistance by the Ministry;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (d) It is not a fact